

[Shri Jaggannath Pahadia]

Indian Telegraph (First Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 498 in Gazette of India dated the 12th May, 1973, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-5258/73.]

REVIEW AND ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION, LTD., NEW DELHI, 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—

- (1) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1971-72.
- (2) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5259/73]

RE. QUESTION OF PRIVILEGE—
contd.

SHRI SHYAMNANDAN MISHRA
On a point of order, Sir

MR. SPEAKER: The point of order must relate to a business before the House. There is no business before the House. I have passed on to the next item.

SHRI SHYAMNANDAN MISHRA: You are giving a ruling which is at variance with your Direction,

MR. SPEAKER: I know my Directions. I do not agree. (Interruptions). I am sorry. It is very difficult to run this Parliament. That matter is disposed of. I have already given my ruling.

SHRI JYOTIRMOY BOSU: It is not acceptable to us, because your ruling contradicts the Rules of Procedure and your Directions.

MR. SPEAKER: You may not accept it, but I have already given my ruling.

SHRI SHYAMNANDAN MISHRA: I would like to go on record to say that the Chair's Ruling is at variance with Direction No. 124A(2) (viii) . . . (Interruptions).

MR. SPEAKER: Each party has a right to hold meetings and issue directions to its members.

SHRI H. N. MUKERJEE: Where is the spokesman of the Congress Party? (Interruptions)

SHRI JYOTIRMOY BOSU: This is what is given to the people of West Bengal in the name of wheat on their ration cards. .

SHRI MADHURYA HALDAR (Mathurapur): This sand was found in the bags of wheat given to the people of West Bengal

MR. SPEAKER: I am sorry, I have not allowed it

SHRI MADHURYA HALDAR: I want to produce it before you and the House

श्री भोगेन्द्र झा (जायनगर) दिल्ली
मे जो सासू गैस छोड़ी गई थी उसके बारे में
आपने कहा था कि गृह मंत्री जी वक्तव्य देंगे।
कब वह वक्तव्य आएगा ?

MR. SPEAKER: Shri Swell.

इस तरह से आप लोग करेंगे कि जिस की जो मर्जी होगी बोलता जाएगा, कभी कोई पत्थर रख देगा और बोलना शुरू कर देगा तो कैसे काम चल सकेगा ?

13.39 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-NINTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions.

SHRI SHYAMNANDAN MISHRA (Begusarai): There is nobody from the Government side to satisfy us on this point? (Interruptions).

MR. SPEAKER: Shri Siddayya.

13.39½ hrs.

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TWENTY-SECOND REPORT

SHRI S. M. SIDDAYYA (Chamara-janagar): I beg to present the Twenty-second Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Tribal Development Blocks in Madhya Pradesh. (Interruptions).

SHRI PILOO MODY (Godhra): It is a leaderless, rudderless party.

SHRI JYOTIRMOY BOSU (Diamond Harbour): What is your observation about this? This is what is supplied to the people of West Bengal in the name of wheat. I want to place it on the Table. I want to present it to the Food Minister.

MR. SPEAKER: You should complain to the proper quarters. You can give it to the Minister. Shri Phool Chand Varma.

13.40 hrs.

QUESTION OF PRIVILEGE

ALLEGED ASSULT ON MEMBER BY MADHYA PRADSEH POLICE

श्री फूलचन्द वर्मा (उज्जैन) : अध्यक्ष महोदय, मैं ने 24 अप्रैल, 1973 को एक विशेषाधिकार के उल्लंघन का मामला सदन के सामने प्रस्तुत किया था। उस समय मैंने जो निवेदन किया था, उस को मैं उद्धृत करना चाहता हूँ :

“अध्यक्ष महोदय, मैंने विशेषाधिकार के उल्लंघन की सूचना आप को दी है। मैं अपने साथियों सहित दिनांक 13-4-73 को शान्तिपूर्वक प्रदर्शन करते हुए, जिलाबन्दी तोड़ने हेतु गोपालपुर-बोरदा बैरियर, जिला देवास, मध्य प्रदेश पर जा रहा था। वहाँ पर देवास के डी० एस० पी० ब्रजेन्द्र नाथ सिंह तोमर ने यह जानते हुए कि मैं संसद् सदस्य हूँ, मेरे साथ मार-पीट की, मेरे कपड़े फाड़ डाले और कहा कि तुम्हारे जैसे कई संसद्-सदस्यों को मैं ने ठीक कर दिया है। उन्होंने मुझे घसीटते हुए पुलिस की ट्रक पर पटक दिया। मेरा कूर्ता बगैरह जो फाड़ा गया है, वह मैं आप को दिखा रहा हूँ। यदि मैं अपने साथियों को नहीं रोकता, उन को शांत नहीं करता, तो वहाँ पर भयंकर दुर्घटना घटित हो जाती। उस के बाद मुझे थाने पर ले जाया गया और वहाँ पर एक कमरे में बन्द कर दिया गया। मैंने बार बार वहाँ पर सर्फिल इन्स्पेक्टर श्री कुरेशी से अनुरोध किया, डी० एस० पी० मि० सिंह से अनुरोध किया कि मैं मुझे छोड़ें लगी हूँ, मुझे मेडिकल एड चाहिए, मुझे चिकित्सालय पहुँचाइये, लेकिन उन्होंने मुझे चिकित्सालय नहीं पहुँचाया। इस के बाद